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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/827/2019

Dated this Tuesday, the 31st day of December, 2019

**CORAM: R.VIJAYKUMAR, MEMBER (A)
R.N.SINGH, MEMBER (J)**

Balkrushna Kisan Dabhade, Age : 65 years,
Occupation Retired,
Residing at Behind Panchak Sub Station, Yayati Nagar,
Jail Road (East), Nashik Road 422 101. - Applicant
(By Advocate Shri H.M.Inamdar)

Versus

1. Union of India, Through Director General,
Department of Post, Dak Bhawan,
Sansad Marg, New Delhi 110 001.
2. Chief Post Master General, Maharashtra Circle,
General Post Office, Mumbai 400 001. - Respondents

ORAL ORDER

Per : R.Vijaykumar, Member (A)

Shri H.M.Inamdar, learned counsel for the
applicant.

2. This application is filed on 03.12.2019 under
Section 19 of the Administrative Tribunals Act, 1985
seeking the following reliefs:

“8(a). this Hon'ble Tribunal by its order and/or
directions be pleased to direct the Respondent
No.1 & 2 to grant the Petitioner benefits of 3rd
Modified Assured Career Progression Scheme in
the Pay Scale of Rs.9,300-34,800/- with Grade
Pay of Rs.4,200/- with effect from 1st March
2006 without counting the promotion through
Departmental Examination;

8(b). any other just and appropriate order be
passed in the interest of justice in favour of the
Petitioner.”

3. The applicant joined as Group 'D' employee with the respondents on 01.03.1976 and was granted First Time Bound Promotion on 01.03.1992 and was promoted to Time Scale Clerk after LDCE on 23.08.1993 and upon introduction of the MACP Scheme, he received financial upgradation upon completion of 30 years on 01.09.2008 and then he retired from service on 31.05.2014 and began filing representations from 31.12.2018 seeking third MACP on the basis of the judgment of the Hon'ble High Court of Madras in Writ Petition No.30629 of 2014 in

D.Sivakumar.

4. This matter has already been considered along with a series of judgment of different High Courts, the Hon'ble Supreme Court and of previous decisions of this Tribunal and orders were passed rejecting the applications of similarly placed persons in a batch of cases led by OA No. 573/2014 & 18 Ors. dated 18.12.2019 by this Bench of this Tribunal and those orders shall apply pari passu to the present case.

5. In view of the above, this OA is dismissed without any order as to costs.

(R.N.Singh)
Member (Judicial)

(R.Vijaykumar)
Member (Administrative)

kmg*